हिमाचल प्रदेश ग्यारहवीं विधान सभा

अधिसूचना

शिमला–4, 26 अगस्त, 2009

संख्या वि0 स0–लैज–गवरनमैंट बिल/1–39/2009.––हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम 140 के अन्तर्गत मंत्रियों के वेतन और भत्ता (हिमाचल प्रदेश) संशोधन विधेयक, 2009 (2009 का विधेयक संख्यांक 21) जो आज दिनांक 26 अगस्त, 2009 को हिमाचल प्रदेश विधान सभा में पुरःस्थपित हो चुका है, सर्व–साधारण की सूचनार्थ राजपत्र में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित/–
(गोवर्धन सिंह),
सचिव।

2009 का विधेयक संख्यांक 21

मंत्रियों के वेतन और भत्ता (हिमाचल प्रदेश) संशोधन विधेयक, 2009

(विधान सभा में पुरःस्थापित रूप में)

मंत्रियों के वेतन और भत्ता (हिमाचल प्रदेश) अधिनियम, 2000 (2000 का अधिनियम संख्यांक 11) का और संशोधन करने के लिए **विधेयक**।

भारत गणराज्य के साठवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :––

1. **संक्षिप्त नाम.––**(1) इस अधिनियम का संक्षिप्त नाम मंत्रियों के वेतन और भत्ता (हिमाचल प्रदेश) संशोधन विधेयक, 2009 है।

2. **धारा 3 का संशोधन.––**मंत्रियों के वेतन और भत्ता (हिमाचल प्रदेश) अधिनियम, 2000 (जिसे इसमें इसके पश्चात् ''मूल अधिनियम'' निर्दिष्ट किया गया है) की धारा 3 की उपधारा (1) के खण्ड (क) से (घ) के स्थान पर निम्नलिखित खण्ड रखे जाएंगे, अर्थात् :–

''(क) मुख्य मन्त्री	चौंतीस हजार रुपए प्रतिमास;
(ख) कैबिनेट मन्त्री	इकतीस हजार रुपए प्रतिमास;
(ग) राज्य मन्त्री	अट्ठाईस हजार रुपए प्रतिमास; और
(घ) उप मन्त्री	सत्ताईस हजार रुपए प्रतिमास।''।

3. **धारा 10 का संशोधन.**––मूल अधिनियम की धारा 10 की उपधारा (1) के प्रथम परन्तुक में ''सात हजार रुपए'' शब्दों के स्थान पर ''दस हजार रुपए'' शब्द रखे जाएंगे ।

वित्तीय ज्ञापन

विधेयक के खण्ड 2 और 3 के अधिनियमित किये जाने पर राजकोष से प्रतिवर्ष लगभग 27.36 लाख रुपये का अतिरिक्त आवर्ती व्यय होगा।

———————

प्रत्यायोजित विधान समबन्धी ज्ञापन

—शून्य—

———————

भारत के संविधान के अनुच्छेद 207 के अधीन राज्यपाल की सिफारिशें

[जी0ए0डी0 फाईल नं0 जी0ए0डी0—सी(डी)6—1/2004]

हिमाचल प्रदेश की राज्पाल, मंत्रियों के वेतन और भत्ता (हिमाचल प्रदेश) संशोधन विधेयक, 2009 की विषयवस्तु के बारे में सूचित किए जाने के प्श्चात्, भारत के संविधान के अनुच्छेद 2007 के अधीन, विधेयक को विधान सभा में पुरःस्थापित करने और उस पर विचार करने की सिफारिशे करती हैं।

उद्देश्यों और कारणों का कथन

निर्वाह व्यय और यथेष्ठ खर्चों, जो कि माननीय मन्त्रियों, जन प्रतिनिधि के रूप में जनजीवन की विभिन्न मांगों के कारण उपगत करने पड़ते हैं, में तीव्र वृद्धि के कारण उनके विद्यमान वेतन और दूरभाष भत्ते को बढ़ाना आवश्यक समझा गया है। इसलिए मन्त्रियों के वेतन और भत्ता (हिमाचल प्रदेश) अधिनियम, 2000 में संशोधन करना आवश्यक समझा गया है।

यह विधेयक उपर्युक्त उद्देश्यों की पूर्ति के लिए है।

प्रेम कुमार धूमल,
मुख्य मंत्री।

शिमला..
दिनांक.................. अगस्त, 2009

]AUTHORITATIVE ENGLISH TEXT

Bill No. 21 of 2009

THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL PRADESH) AMENDMENT BILL, 2009

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

further to amend the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 2000 (Act No. 11 of 2000).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Sixtieth Year of the Republic of India as follows:—

1. **Short title.—**This Act may be called the Salaries and Allowances of Ministers (Himachal Pradesh) Amendment Act, 2009.

2. **Amendment of section 3.—**In section 3 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 2000 (11 of 2000) (hereinafter referred to as the "principal Act"), in sub-section (1), for clauses (a) to (d), the following clauses shall be substituted, namely:—

"(a)	**Chief Minister**	**Rupees thirty four thousand per mensem;**
(b)	**Cabinet Minister**	**Rupees thirty one thousand per mensem;**
(c)	**Minister of State**	**Rupees twenty eight thousand per mensem; and**
(d)	**Deputy Minister**	**Rupees twenty seven thousand per mensem.".**

3. **Amendment of section 10.—**In section 10 of the principal Act, in sub-section (1), in the first proviso, for the words "**seven thousand rupees",** the words **"ten thousand rupees"** shall be subsitituted.

STATEMENT OF OBJECTS AND REASONS

Due to sharp increase in the cost of living and the considerable expenses which an Hon'ble Ministers, as a public representative has to incur on account of various demands of the public life, it has been considered necessary to increase their existing salaries and telephone allowance. This has neccessitated the amendments in the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 2000.

This Bill seeks to achieve the aforesaid objectives.

PREM KUMAR DHUMAL,
Chief Minister.

Shimla :

The……………August, 2009.

FINANCIAL MEMORANDUM

Clauses 2 and 3 of the Bill, when enacted, will entail additional recurring expenditure out of the State Exchequer to the tune of Rs. 27.36 lakhs per annum approximately.

MEMORANDUM REGARDING DELEGATED LEGISLATION

—Nil—

RECOMMENDATIONS OF THE GOVERNOR UNDER ARTICLE 207 OF THE CONSITUTION OF INDIA

[GAD File No. GAD-C(D)-(6)-1/2004]

The Governor of Himachal Pradesh after having been informed of the subject matter of the Salaries and Allowances of Ministers (Himachal Pradesh) Amendment Bill, 2009, recommends, under article 207 of the Consitution of India, the introduction and consideration of the Bill in the State Legislative Assembly.

Sections to be effected due to the proposed amendments in The Salaries and Allowances of Ministers (Himachal Pradesh) Act, 2000.

3. Salaries and allowances.—(1) Each Minister shall be entitled to receive a salary at the following rates, namely :—

(a)	Chief Minister	Eighteen thousand rupees per mensem;
(b)	Cabinet Minister	Fifteen thousand rupees per mensem;
(c)	Minister of State	Eleven thousand rupees per mensem; and
(d)	Deputy Minister	Ten thousand rupees per mensem.

(2) Each Minister shall be entitled to receive compensatory allowance at the rate of five thousand rupees per mensem.

(3) Each Minister shall be entitled to receive an allowance for each day during the whole of his term at the same rate as specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.

Section 10. Free installation of telephone.—(1) Each Minister shall be entitled to have a telephone installed at any place within his constituency or at his permanent place of residence, if such facility is available at such place at normal rates and without incurring any additional cost, as may be specified by him, and after the place of installation is so specified, the charges for first installation of security deposit and annual rent for, such telephone shall be borne by the State Government and all other expenses such as those relating to, local and outside calls shall be paid by the Minister:

Provided that the expenditure on local and outside calls incurred by a Minister in any month shall be reimbursed by the Government subject to a maximum of (seven thousand) rupees:

Provided further that a Minister may continue to avail himself of the facility of telephone provided to him for a period not exceeding 15 days from the date of his ceasing to be a Minister.

(2) All expenses which are payable by a Minister in relation to the telephone installed under sub-section (1) shall be paid by him directly in cash and if it is not so done, the same may be adjusted by the State Government against any amount due to him from the State Government.